

ones modernisation of the industry, capacity expansion, fibre flexibility, rationalisation of fiscal levies and removal of certain regulations and controls. These measures would, also, inter alia, provide only reasonable margin of profits for the manufacturing units. In addition, the National Textile Corporation (NTC) have also launched a new programme for production of low priced blended fabrics using duty exempt fibres under the name "Sulabh fabrics". Implementation of these measures is monitored by Government on a regular basis.

#### **Identification of Uranium in Kolar Gold Fields by Indo-Soviet Team**

4880. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that an Indo-Soviet team has indicated the presence of uranium source in the vicinity of Kolar gold fields ;

(b) whether the team has identified the particular area of the gold-field where the presence of uranium deposits is located ; and

(c) the steps being taken by Government for an early extraction of Uranium from the Kolar gold field ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SHRIMATI RAM DULARI SINHA) (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Development and Encouragement of Water Sports to Attract Tourists**

4881. SHRI JUJHAR SINGH : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether Government have any scheme for the development and encouragement of water sports as an additional source of attraction for tourists ; and

(b) if so, whether Government propose to utilise the rich water complexes developed on river ChemaI at Jawahar Sagar, Rana Pratap Sagar, Kota and Gandhi Sagar as places for water sports in future ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT) (a) The Department appreciates the importance of water sports in tourism ; and is providing boating facilities and water sports equipments at a number of centres in the country including Ramgarh Lake in Rajasthan. At the national level, an institute of water sports is being set-up at Goa in order to train instructors and other personnel.

(b) No such proposal has been received from the State Govt.

#### **Measures to Reduce Prices of Soda-ash**

4882. SHRI SURESH KURUP : Will the Minister of COMMERCE be pleased to state :

(a) the quantity of soda-ash registered for import with Directorate General of Technical Development during 1984-85 ;

(b) the machinery Government have set up to check that OGL import is not being misused by the importers ;

(c) the action Government have taken on the complaint that bulk of imports under OGL has gone to the black market ;

(d) whether it is a fact that inspite of imports of over 1 lakh tonnes of soda-ash, none of the six manufacturers of soda reduced their prices which they raised taking advantage of scarcity and

(e) if not, the steps Government propose to take to ensure that manufacturers are forced to reduce their prices ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) 72,390 tonnes.

(b) There is an in-built provision in the import policy which makes obligatory on the part of all importers to send details of imports under OGL to the Government, to enable it to keep a watch.

(c) No such report has been received. However, Government have decided to allow MMTC to import 10,000 M Ts of soda ash for off-the-shelf delivery to the small scale units who are not in a position to import the material themselves.

(d) and (e) For the purpose of monitoring of distribution and cost of soda ash by indigenous manufacturers, Government have constituted a Standing Committee on soda Ash—under the Ministry of Industry (Deptt., of Chemicals). Monthwise statement of distributions are submitted by manufacturers to the Ministry.

**Awarding of Works to Private owned Organisations Despite Lowest Tenders by HSCL**

4883. SHRI GADADHAR SAHA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that despite of lowest tenders by the Hindustan Steel Works Construction Limited, certain construction works were awarded to private owned organisations by certain Government agencies ;

(b) if so, the details of the construction works so awarded to private organisations ;

(c) the merit for such award with difference between the HSCL quotation and awardee's quotations, project-wise details thereof ;

(d) whether there is any shift in Government's policy in this regards ;

(e) if so, the details thereof ; and

(f) if not, the reasons for awarding these construction projects to private constructions organisations ?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : (a) to (f) Information is being collected and will be laid on the Table of the House.

**Incentives to Customs Officers for Detection of Smuggling**

4884. SHRI CHINTA MOHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Customs Officers are paid special incentives for detection of smuggling cases ;

(b) if so, whether similar incentives are paid to other tax collecting staff such as Income Tax Excise, Sales Tax, property Tax etc.

(c) whether Government have decided to improve these incentives and if so, the details thereof ; and

(d) whether Government propose to work out a uniform policy of payments of incentives to all staff employed in various Departments such as ticketless travel, false insurance claim, etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POJARY) : (a) Yes, Sir.

(b) Almost similar incentives are paid to the Excise staff and incentives are also paid to Income-tax staff. Since Sales tax and property tax are the subject of State Government and Municipal Corporation respectively the Central Government has no jurisdiction over these taxes.

(c) The Scheme of rewards and other incentives granted to informers and departmental officers engaged in anti-smuggling work was reviewed by the Government in March 1985 and it was decided to raise the reward eligibility of the informers and departmental officers alike from 10 to 20% of the value of contraband goods seized with provision for grant of part of the reward immediately after seizure. It includes creation of three Funds with amounts ranging